



**BEFORE THE NATIONAL GREEN TRIBUNAL, EASTERN ZONE
BENCH, KOLKATA.**

Original Application No.191/2025/EZ

In the matter of:

Urvashi Jena

... Applicant

Versus

State of Odisha & Others

...Respondents

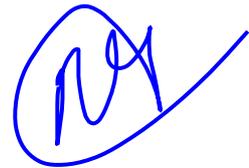
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Place: New Delhi

Date: 25/02/2026



Advocate

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BEFORE THE NATIONAL GREEN TRIBUNAL, EASTERN ZONE
BENCH, KOLKATA.

Original Application No.191/2025/EZ

In the matter of:

Urvashi Jena

... Applicant

Versus

State of Odisha & Others

... Respondents

Samir Ranjan Dash
Tahasildar
Dharmasala
25.2.26

COUNTER AFFIDAVIT FILED ON BEHALF OF RESPONDENT NOS.

01, 02, 04 & 06

I, Sri Samir Ranjan Dash, aged about 47 years, S/o- Shasi Sekhar Dash, presently working as Tahsildar Dharmasala, At. /P. O- Dharmasala/Dist.- Jajpur, do hereby solemnly affirm and state as follows:

1. That I am presently working as Tahasildar, Dharmasala and am the authorized representative of Respondent Nos. 01, 02, 04 & 06(Self) in the captioned Original Application. I have gone through the Original Application filed by the Applicant and have understood the contents thereof. I am otherwise also well acquainted with the facts of the present case, having direct access to the official records maintained at the Tahasil


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NOTARY
Dharmasala, Jajpur

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Office, Dharmasala, and am competent to file this Counter Affidavit on behalf of the answering Respondents.

2. That the deponent is well conversant with the facts and records of the case, and the statements made herein are based on official records, field inspections, revenue records, and reports prepared in the discharge of statutory duties under applicable revenue and land laws.
3. That the Applicant has filed the aforesaid Original Application seeking the following reliefs:
 - i. Direct the SPCB to withdraw the CTO granted in favour of M/s Agrawal Infrabuild Pvt. Ltd. for violating the siting criteria.
 - ii. Show cause the SPCB for inaction despite complaint dated 09.03.2025 and fix the responsibility of the erring officer.
 - iii. Fix the accountability/responsibility of the concerned Government authorities and Tahasildar Dharmasala for their inaction and willful dereliction of duties causing damage to the environment.
 - iv. Direct the District Magistrate, Jajpur to stop the operation of stone crusher established by M/s Agrawal Infrabuild Pvt. Ltd.
 - v. Pass such other order/directions as may be deemed fit and proper in the bonafide interest of justice.

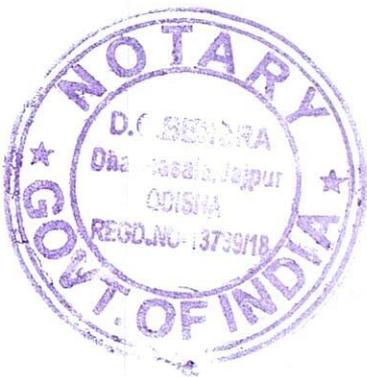
Saniv Raayan Dosh
Tahasildar 25.2.26
Dharmasala




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D.C. BEHERA
NOTARY
 Dharmasala, Jajpur

3. That it is humbly submitted that the material allegations made in the Original Application against the answering Respondents are either factually incorrect, exaggerated, or relate to matters falling within the jurisdiction of other authorities. The answering Respondents have acted in accordance with law and within their statutory powers and duties. The Application is not maintainable against these Respondents to the extent it alleges willful dereliction of duty or inaction.
4. That in response to Paragraph Nos. 1 and 2 of the Original Application, being matters of record and prayers, the same need no specific comments from the answering Respondents.
5. That in reply to the averments made in Paragraph No. 3 of the Original Application, it is submitted that the Applicant has challenged the operation of the stone crusher unit and alleged violations of environmental norms. It is submitted that the primary regulatory jurisdiction over environmental compliance, grant and revocation of Consent to Establish (CTE) and Consent to Operate (CTO), lies with the State Pollution Control Board (SPCB), which is Respondent No. 7 in this matter. The Tahasildar's role is limited to verification of land records, siting criteria compliance in relation to land classification, and coordination with other departments.

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 Baramasala Jajpur

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6. That in reply to the averments made in Paragraph No. 4 of the Original Application, no specific reply is required as it relates primarily to Respondent No. 7 (SPCB) regarding grant of CTE dated 07.10.2024
7. That in reply to the averments made in Paragraph No. 5 of the Original Application concerning the inspection report dated 05.10.2024, wherein the Applicant alleges that the inspecting officer had prior knowledge of the transfer of siting certificate dated 07.10.2024, it is respectfully submitted that the clerical error pointed out by the Applicant appears to be a typographical inadvertence.
8. That in reply to the averments made in Paragraph No. 6 of the Original Application, it is humbly submitted that the NOC/Siting Certificate was initially granted in favor of M/s Gayatri Stone Crusher, Proprietor Sri Samarendra Nayak, in respect of the scheduled land vide District Office Letter No. 8916 dated 09.08.2024. The said siting certificate was subsequently transferred in favour of M/s Agrawal Infrabuild Pvt. Ltd. (M/s AIPL) vide Dist Office, Jajpur letter No. 12319 dtd. 07.10.2024. The terms and conditions of the siting criteria in both letters are identical. The siting criteria certificate for establishment of stone crusher unit is generally conferred with respect to the suitability of a particular land schedule, which is not dependent on divisional ownership, provided that all statutory requirements including land lease agreements, Environmental Clearance

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Dharmasala



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Dharmasala, Jajpur

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with. True copies of the Siting Certificate dated 09.08.2024 and Transfer Letter dated 07.10.2024 are annexed herewith and marked collectively as

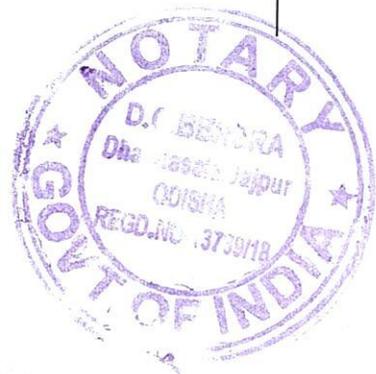
Annexure-A

9. That in reply to the averments made in Paragraph No. 7 of the Original Application, this Deponent has no comments to offer as the same relates to matters within the domain of the SPCB and the project proponent.

10. That in reply to the averments made in Paragraph No. 8 of the Original Application, it is respectfully submitted that pursuant to the directions of this Hon'ble Tribunal and in compliance with the Original Application, a detailed inquiry was conducted by the Revenue Inspector, Nakpol Circle, as directed by this office vide Letter No. 9292 dated 15.12.2025. The inquiry report dated 17.12.2025 reveals the following factual position:

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Bharmasala

Plot No.	Khata No.	Area (Ac.)	Kisam	Recorded Tenant
984	210/36	0.335	Gharabari	Samarendra Nayak
985	210/36	0.215	Gharabari	Samarendra Nayak
Total		0.550		



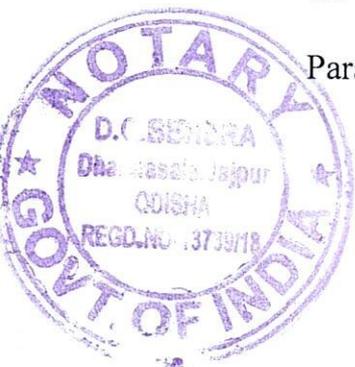
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Table 1: Land Schedule - Stone Crusher Unit, Mouza Bajabati

- The stone crusher unit operated by M/s Agrawal Infrabuild Pvt. Ltd. is established over Plot Nos. 984 and 985 under Khata No. 210/36, covering an area of Ac. 0.55 in Bajabati Mouza.
- Upon verification of the Record of Rights (ROR), it is found that the scheduled property has been recorded in the name of Sri Samarendra Nayak, S/o Sri Prafulla Chandra Nayak, Caste: Khandayat, Village: Thanual.
- The kism of the suit property has been converted to Gharabari kism vide OLR 8(A) Case No. 1380/2024.
- However, the crusher unit has been functioning over the land schedule since 2024 without the kism being further changed to "Kharakhana" (Industrial) kism, which is the appropriate classification for industrial use including stone crusher operations.
- The scheduled land owner, namely Sri Samarendra Nayak, has executed a Notarized Renewal of Lease Agreement with M/s Agrawal Infrabuild Pvt. Ltd. dated 29.08.2025, whereby the lessor has agreed to renew the lease of the land for operation of the crusher unit for execution of the Chandikhole-Paradeep Expressway project.

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True copies of (i) the Tahasildar's inquiry direction letter dated 15.12.2025, (ii) Revenue Inspector's detailed inquiry report dated 17.12.2025 are annexed herewith and marked collectively as **Annexure-B (Colly)**. True copy of the Notarized Lease Agreement dated 29.08.2025 is annexed herewith and marked as **Annexure-C**.

11. That it is further submitted that the issue of kism classification of the land has been brought to the notice of the project proponent M/s AIPL vide this office's letter dated 15.12.2025, directing them to submit necessary documents and undertake conversion of the land kism to "Kharakhana" in accordance with the applicable revenue laws and regulations. The matter is under process and appropriate steps are being taken to ensure compliance. True Copy of Document demand to M/s AIPL, vide letter dated 15.12.2025 is annexed herewith and marked as **Annexure-D**.

12. That in reply to the averments made in Paragraph No. 9 of the Original Application, it is humbly submitted that the village Bajabati, where the crusher unit is located, falls under the jurisdiction of Pakhara Gram Panchayat. The project proponent has rightfully obtained the NOC from the Sarpanch, Pakhara Gram Panchayat. The Applicant's contention that NOC should have been obtained from Thanual Gram Panchayat is not sustainable in law, as the territorial jurisdiction is determined by the

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location of the crusher unit itself. In view of the above, it is submitted that obtaining NOC from Thanual Gram Panchayat was not mandatory.

13. That in response to Paragraph No. 10 of the Original Application, it is admitted that the stone crusher unit has been established at a location that falls within 1 km of the quarry lease area of Bajabati BSQ No. 6. The inquiry report dated 17.12.2025 reveals that Bajabati Black Stone Quarry No. 6 is located approximately 350 meters away from the established crusher unit. This constitutes a violation of EC Condition No. 8.37 of the Environmental Clearance dated 07.06.2022 granted in favour of Sri Samarendra Nayak for Bajabati BSQ No. 6, which prohibits establishment of any stone crusher within 1 km radius of the quarry lease area.

14. That the averments made in Paragraph No. 11 of the Original Application relate to matters within the domain of the project proponent and the SPCB. This Deponent has no comments to offer.

15. That in reply to Paragraph Nos. 12 and 13 of the Original Application, the answering Respondent submits that the regulatory oversight over CTO conditions and environmental compliance is vested in Respondent No. 7 (SPCB). However, the answering Respondents have taken cognizance of the complaint and have coordinated with the concerned authorities.

16. That in reply to the averments made in Paragraph No. 14 of the Original Application, it is humbly submitted that pursuant to the inquiry directions

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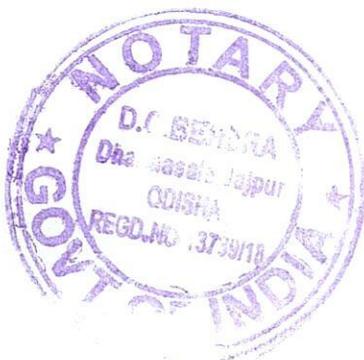
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issued by this office, the distances of various roads, structures, and other public utilities have been measured by the Tahasildar's office through the Revenue Inspector, Nakpol Circle. The observations based on field measurement conducted on 17.12.2025 are as follows:

S.No	Description	Distance(Meters)
1.	Nearest Habitation (Bajabati Village)	510
2.	Thanual Village	700
3.	Kanhupur-Bajabati RD Road	520
4.	Kanhupur-Bhubanpur RD Road	550
5.	Nakpol-Mandia RD Road	380
6.	Nearest water body (Bajabati)	460
7.	Baba Goudabudha Temple	450
8.	Maa Tarini Temple	550
9.	Nearest Anganwadi Centre	580
10.	Bajabati-Khuntha Primary School	600
11.	B.S.Q. No. 3 (leased to AIPL)	25
12.	B.S.Q. No. 5 (leased to AIPL)	40

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13.	B.S.Q. No. 6(leased to Samarendra Nayak)	350
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Table 2: Distance Measurements from Stone Crusher Unit - Field Inspection dated 17.12.2025.

True copy of the Revenue Inspector's inquiry report dated 17.12.2025 containing these measurements is annexed as part of **Annexure-B**.

17. That it is submitted that the Government of Odisha, Forest and Environment Department, vide Order dated 06.08.2010, prescribed siting criteria for stone crusher units, which inter alia provides:

- a. No stone crusher unit shall be allowed to operate within 500 meters from established/authorized habitations, educational institutions, hospitals, courts, and public offices.
- b. No stone crusher unit shall be established within 200 meters from State Highway and National Highway.
- b. That based on the field measurements conducted by the Revenue Inspector, it is found that the crusher unit is located at distances exceeding 500 meters from the nearest habitation (Bajabati – 510 meters, Thanual – 700 meters), educational institutions (Bajabati Primary School – 600 meters), Anganwadi Centre (580 meters), temples (Baba Goudabudha Temple – 450 meters, Maa Tarini Temple – 550 meters), and roads (Kanhupur-

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Bajabati RD Road – 520 meters, Kanhupur-Bhubanpur RD Road – 550 meters). However, with respect to Baba Goudabudha Temple, which is at 450 meters, the distance falls marginally short of the 500-meter criterion. This matter has been brought to the notice of the competent authorities for appropriate action.

20. That in reply to Paragraph Nos. 15 and 16 of the Original Application, it is submitted that the averments relate primarily to the jurisdiction and regulatory functions of Respondent No. 3 (Additional Chief Secretary, Forest, Environment and Climate Change Department) and Respondent No. 7 (SPCB). The answering Respondents have no direct role in monitoring compliance with Environmental Clearance conditions or CPCB guidelines. However, upon receipt of the Applicant's complaint, this office has taken prompt action by conducting field inquiry, measuring distances, verifying land records, and forwarding the matter to the concerned authorities including the SPCB, District Collector, and Deputy Director of Mines, Jajpur for appropriate action within their respective jurisdictions.

21. That it is humbly submitted that immediately upon receipt of the Original Application and in compliance with the directions of this Hon'ble Tribunal vide order dated 04.11.2025, the following actions have been taken by the answering Respondents in a time-bound and legally compliant manner:

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Bhubaneswar



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Bhubaneswar, Odisha

Date	Action Taken	Authority	Annexure
15.12.2025	Inquiry direction to RI, Nakpol	Tahasildar	A
17.12.2025	Field inspection & report submitted	Revenue Inspector	A
15.12.2025	Document demand to M/s AIPL	Tahasildar	D
15.12.2025	Forwarded to Collector, Jajpur	Tahasildar	D
15.12.2025	Forwarded to SPCB, Kalinganagar	Tahasildar	D
17.12.2025	Penalty & stop-work order issued	Mining Officer	E

Savitri Ranjan Dash
Tahasildar 25.2.26
Bharmasala

Table 3: Timeline of Actions Taken by Answering Respondents

a. Vide Letter No. 9292 dated 15.12.2025, the Revenue Inspector, Nakpol Circle was directed to conduct a detailed field inquiry and submit a report on the following aspects:

- Verification of land schedule and ascertainment of kism classification
- Examination of whether green belt has been developed surrounding the crusher unit



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- Assessment of pollutants being emitted and damage to crops in nearby fields
- Determination of radial distance from nearest habitation/village
- Determination of radial distance from nearest institutions (temples, schools, AWC, etc.)

The Revenue Inspector submitted a comprehensive inquiry report dated 17.12.2025, which has been annexed as **Annexure-B**.

c. Vide Letter No. 9303 dated 15.12.2025, M/s Agrawal Infrabuild Pvt. Ltd. was directed to submit the following documents within two days:

- Environmental Clearance (EC)
- Consent to Operate (CTO) and Consent to Establish (CTE)
- Declaration regarding operational status of pollution control systems
- Land lease agreement with the land owner
- Agreement to receive black stone from the lease holder.

True copy of the said letter dated 15.12.2025 is annexed herewith and marked as **Annexure-D**.

d. Copies of the inquiry report and the letter to M/s AIPL were forwarded to the Collector and District Magistrate, Jajpur and the Regional Officer, SPCB, Kalinganagar, Jajpur vide Memo Nos. 9293, 9304, and 9305 dated

Sanir Ranjan Dash
Tahasildar
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Kalinganagar



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Kalinganagar, Jajpur

15.12.2025 for information and necessary action within their respective jurisdictions.

e. The Deputy Director of Mines, Jajpur was also informed vide Memo dated 15.12.2025.

22. That it is further submitted that, subsequent to the inquiry and coordination with other departments, the Mining Officer (I/C), Jajpur vide his Letters No. 7557 and 7567 dated 17.12.2025 has imposed penalty on M/s Agrawal Infrabuild Pvt. Ltd. for over-extraction of black stone from Bajabati BSQ No. 3 and BSQ No. 5 respectively, and has issued stop-work order to halt quarrying operations until disposal of O.A. No. 191/2025. Consequent to this stop-work order, the alleged crusher unit run by M/s AIPL does not have access to the required raw materials to run the crusher unit, and hence the unit has been in non-operational condition since December 2025. True copies of the Mining Officer's penalty and stop-work orders are annexed herewith and marked collectively as **Annexure-E**.

23. That the allegations made in the Original Application that the Tahasildar, Dharmasala has been guilty of inaction and willful dereliction of duties causing damage to the environment are specifically denied as false, baseless, and without any foundation. The facts on record clearly demonstrate that:

Sanjay Rajan Dash
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Dharmasala, Odisha

- Immediately upon receipt of Notice from this Hon'ble Tribunal vide order dated 04.11.2025, field inspection was conducted on 17.12.2025.
- Revenue Inspector submitted detailed inquiry report dated 17.12.2025.
- Document demand letter issued to M/s AIPL on 15.12.2025. Matter forwarded to Collector, SPCB, and Mining Officer on 15.12.2025.
- Mining Officer imposed penalty and issued stop-work order on 17.12.2025.
- Crusher unit non-operational since December 2025. All actions completed within statutory timelines and in accordance with law

Sanjay Rajan Dash
Tahasildar 25.2.26
Dhamasala

24. That I say that the allegation of "inaction" is therefore misconceived and denied. The Revenue authorities have taken swift, decisive, and lawful action within their jurisdiction to verify facts, coordinate with competent authorities, and ensure enforcement. The answering Respondents have acted promptly, diligently, and in accordance with law upon receipt of the complaint dated 09.03.2025 and the directions of this Hon'ble Tribunal.

25. That I say that the role and jurisdiction of the Tahasildar is limited to matters pertaining to land revenue administration, verification of land records, siting criteria in relation to land classification, and coordination with other departments. The primary regulatory authority for environmental compliance, monitoring of CTE/CTO conditions, and




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 Dhamasala, Jajpur

enforcement action against violations of environmental norms lies with the SPCB (Respondent No. 7), SEIAA, and MoEF&CC.

26. That it is respectfully submitted that action deemed proper under the Environment (Protection) Act, 1986 shall be initiated by the competent authorities after obtaining condition violation reports and assessments from the SPCB and other technical agencies. The subject matter involving environmental clearance conditions, CTO/CTE compliance, and CPCB guidelines falls primarily within the domain of Respondent No. 7 (SPCB), SEIAA (Respondent No. 8), and MoEF&CC (Respondent No. 9).

27. That I say that while the Revenue authorities have jurisdiction to verify land records, siting criteria compliance in relation to land classification, and coordination with other departments, the regulatory oversight over environmental compliance, monitoring of pollution control measures, and enforcement action against violations of environmental norms lies with the SPCB and environmental authorities. The answering Respondents have extended full cooperation to all concerned authorities and have discharged their duties within their statutory jurisdiction.

28. That it is relevant to submit that as per the inquiry report dated 17.12.2025 and the communications received from the Mining Officer (I/C), Jajpur, the crusher unit operated by M/s Agrawal Infrabuild Pvt. Ltd. is presently in non-operational status since December 2025 due to the stop-work order

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Sharmasala



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NOTARY
Sharmasala, Jajpur

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issued by the Mining Officer prohibiting quarrying operations from BSQ No. 3 and BSQ No. 5 pending disposal of this Original Application. In the absence of raw material supply, the crusher unit cannot operate.

29. That it is further submitted that M/s AIPL has submitted Environmental Statement Form-V for the financial years 2024-25 and 2025-26, which indicates the environmental compliance measures undertaken by the unit. True copy of the Environmental Statement Form-V is annexed herewith and marked as **Annexure-F**.

30. That the answering Respondents submit that the allegations of collusion, nexus, corruption, or complicity with the project proponent are categorically denied. The answering Respondents have acted in a bona fide manner, within their jurisdiction, and in accordance with the applicable laws and rules.

31. That the answering Respondents further submit that the prayers sought in the Original Application seeking directions to the District Magistrate, Jajpur to stop the operation of the stone crusher and to fix accountability of the Tahasildar for willful dereliction of duty are not sustainable in law and on facts. As stated above, the crusher unit is already non-operational since December 2025, and the answering Respondents have taken all appropriate actions within their jurisdiction.

Savitri Rayan Dash
Tahasildar
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D. C. Behera



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NOTARY
Jajpur

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32. That it is humbly submitted that the answering Respondents have no objection to any directions that this Hon'ble Tribunal may deem fit and proper to issue to the SPCB, SEIAA, MoEF&CC, or other competent authorities for ensuring strict compliance with environmental norms, siting criteria, and conditions of Environmental Clearance and Consent Orders. However, the answering Respondents pray that no adverse findings or directions should be issued against them for alleged inaction or dereliction of duty, as they have discharged their functions diligently and within the scope of their jurisdiction.

33. That I say that Respondent Nos. 01, 02, 04 & 06 are committed to ensuring effective coordination between Revenue, Pollution Control, Forest, and Mining authorities to ensure comprehensive enforcement action for protection of environment and compliance with all applicable laws.

34. That the contents of the above paragraphs are true and correct to the best of my knowledge and belief, derived from official records maintained at the Tahasildar's Office, Dharmasala, and from the inquiry reports and communications received from various authorities.

35. That the answering Respondents reserve their right to file any additional affidavit or documents, if required by this Hon'ble Tribunal for the just and proper adjudication of the present case.

Savitri Rajan Dash
Tahasildar
Dharmasala 25.2.26




D.C. BEHERA
NOTARY
Dharmasala, Jajpur

Savitri Pradyan DASH
25.2.26

- 36. That the facts and averments which are not specifically admitted or denied in the present Counter Affidavit are deemed to be denied by the answering Respondents and are not admitted.
- 37. That the answering Respondents further crave liberty of this Hon'ble Tribunal to submit any other facts, averments, or grounds, if necessary, for the proper and effective adjudication of the present issues at hand.
- 38. That the facts stated as above are true to the best of my knowledge and belief derived from official records, field inspection reports, revenue records, and departmental proceedings, and nothing material has been concealed therefrom.

PLACE:

DATE 25/02/2026

Savitri Pradyan DASH
DEPONENT
Tahasildar
Dharmasala 25.2.26

The above named deponent being identified by G. C. SETHI, solemnly affirm and states before me on 25/02/2026 that the contents of this affidavit are true to the best of his/her knowledge and belief.

[Signature]
D.C. BEHERA
NOTARY
Dharmasala, Jajpur

NOTARY to Dharmasala, Jajpur
Govt. of India

[Signature]
25/2/26

G. SETHI
25/02/2026





BEFORE THE NATIONAL GREEN TRIBUNAL, EASTERN ZONE

BENCH, KOLKATA

Original Application No. 191/2025/EZ

In the matter of:

Urvashi Jena

...Applicant

Versus

State of Odisha & Others

...Respondents

AFFIDAVIT IN SUPPORT

I, Sri Samir Ranjan Dash(OAS),JB, aged about 47 years, S/o -Shashi Sekhar Dash, presently working as Tahasildar, Dharmasala, At/P.O.- Dharmasala, Dist.- Jajpur, do hereby solemnly affirm and state as follows:

1. That I am the authorized representative of Respondent Nos. 01, 02, 04 & 06 in the captioned matter and as such I am duly competent to swear the present affidavit.
2. I state that I have read the contents of the accompanying Counter Affidavit which has been drafted upon my instructions and state that the contents thereof are true and correct to the best of my knowledge and belief derived from official records.

Samir Ranjan Dash
DEPONENT
Tahasildar 25/02/26
Dharmasala

~~2~~VERIFICATION

Verified at _____ on this 25th day of February, 2026, that the contents of the above Counter Affidavit are true and correct to the best of my knowledge, information, and belief derived from official records maintained at the Tahasildar's Office, Dharmasala, and from inquiry reports and communications received from various authorities. Nothing stated herein is false and nothing material has been concealed therefrom.

PLACE:

DATE 25/02/2026

Savitri Rajan Dash
DEPONENT 25.2.26
Tahasildar
Dharmasala

BEFORE THE NATIONAL GREEN TRIBUNAL, EASTERN ZONE
BENCH, KOLKATA.

Original Application No.191/2025/EZ

In the matter of:

Urvashi Jena

... Applicant

Versus

State of Odisha & Others

... Respondents

VAKALATNAMA

KNOW ALL to whom these presents shall come that I, Samir Ranjan Dash, do hereby appoint:

MR. SATATYA ANAND AND MR. NIKHIL ARADHE

Advocates

K-19, LGF, K Block, Jungpura Extension, New Delhi- 110014,
Mob. No.: +91 – 9454207440/9406712068, Email: satatia@satatyaanand.in /
nikhilaradhe@gmail.com

[hereinafter called the Advocate(s)] to be my Advocate(s) in the above noted case and authorise them:-

To act, appear and plead in the above noted case in this Court or in any other Court or the appellate courts in which the same may be tried or heard.

To sign, file, verify and present pleadings, appeals, cross-objections or petitions for execution, review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the execution of the said case in all its stages subject to payment for fees for each stage.

To file and take back document, to admit &/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings.

To deposit, draw and receive moneys, cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.

To appoint and instruct any other legal practitioner or person authorising him to exercise the power and authority hereby conferred upon the Advocate whatever they may think fit to do so & sign the power of attorney on

And I the undersigned do hereby agree to ratify and confirm all acts done by the Advocates or their substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes. And I undertake that/I/we or my/our duly authorised agent would appear in court on all hearings & will inform the Advocate for appearance when the case is called. And I undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whatever ordered by the Court shall be of the Advocate he shall receive and retain for himself.

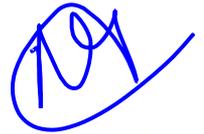
And I the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above court for a period of three years only. I hereby agree that once the fee is paid I will not be entitled for the refund of the same in any case whatsoever.

IN WITNESS WHEREOF I do hereunto set my/our hand to there presents the contents of which have been understood by me/ us on this 25th day of February, 2026.
Accepted subject to terms of fees.

Sanir Rajan Dsh
CLIENT



Satatya Anand
Advocate
(En No:
UP/06762/2019)



Nikhil Aradhe
Advocate
(En No:
MP/4710/2021)

ଜିଲ୍ଲାପାଳଙ୍କ କାର୍ଯ୍ୟାଳୟ, ଯାଜପୁର

ତୃତୀୟ- ୦୬୭୨୮-୨୨୨୦୦୧(କ) ୨୨୨୩୩୦, ଫାକ୍- ୨୨୨୦୮୭
ଇ-ମେଲ୍: dm-jajpur@nic.in, ୱେବସାଇଟ୍: http://jajpur.nic.in

(ଅଦାଲତି ବିଭାଗ)



COLLECTORATE, JAJPUR 152

Ph. 06728-222001 (O) 222330 @ FAX-222087

E mail: dm-jajpur@nic.in website: http://jajpur.nic.in

(JUDICIAL SECTION)

No. IIIJ O- 126/2025/ 1524 /Dated 30/11/2026

To

• The Tahasildar, Dharmasala

Sub: OA No.191/2025 filed by Urbashi Jena -Vrs-State of Odisha and others.

Ref: This office letter No.17814/dtd.10.12.2025 & Memo No.17681/dtd.09.12.2025

Sir,

In partial modification of this office letter under reference on the subject cited above , I am to authorize you to prepare and furnish required response/affidavit in the above noted case on behalf of state in due consultation with Sri Nikhil Aradhe,Advocate((M-9406712068) well before the date fixed under intimation to this office.

This is dateline Urgent.

Yours faithfully,

Collector & District Magistrate,
Jajpur

Memo No 1525 Date 30/11/2026

Copy to the DDM,Jajpur Circle,Jajpur/RO,SPCB,Kalinganagar for information and necessary action with reference to the letter cited supra. They are instructed to supply required information in connection to this case to the Tahasildar,Dharmasala immediately for preparation and filing of the response/counter in this case.

Collector & District Magistrate
Jajpur.

Memo No 1526 Date 30/11/2026

Copy submitted to the Advocate General, Odisha, Cuttack for kind information and necessary action with reference to this office memo No.17682/dtd.09.12.2025.& 17816/dtd. 10.12.2025.

Collector & District Magistrate
Jajpur.

Two copy

Tahasildar
Dharmasala



OFFICE OF THE COLLECTOR & DISTRICT MAGISTRATE, JAJPUR

(Revenue Section)

Letter No 8916

Date 09.08.2024

CERTIFICATE ON SITTING CRITERIA FOR ESTABLISHMENT OF STONE CRUSHER UNIT.

This is to certify that Sri Samarendra Nayak, S/O- Prafulla Chandra Nayak, Proprietor, M/S Gayatri Stone Crusher At-Bajabati, Dist-Jajpur has applied for installation of one stone crusher unit on the following land schedule.

Land Schedule

Mouza	Khata No	Plot No	Area in Ac	Kisam	Recorded Tenant
Bajabati	210/36	984	Ac.0.33.500 bk	Gharabari	Samarendra Nayak. S/o- Prafulla Chandra Nayak by caste-KHANDAYAT
		985	Ac.0.21.500 bk		
Total Area			Ac.0.550		

The references of the proposed site with respect to surrounding are as under.

- Distance from habitation Bajabati is more than 510 Mtrs. from the proposed site.
- Distance from NH-53 is more than 2.5 Mtrs from the proposed site.
- Distance from Bajabati-Khunata Project Primary School is more than 600 Mtrs from the proposed site.
- Distance from archaeological site is Deuli which is 6 Km from the proposed site..
- Distance from Pakhara G.P Office is at a distance of 2 Km from the proposed site.
- Distance from the nearest Hospital is Gangadharpur PHC is at a distance of 2 Km from the proposed site.
- The nearest Municipality/NAC Jajpur Road is more than 30 Kms from the proposed site.
- There is No structure over the proposed site.
- The Proposed plot is connected to village road bearing plot No-1022 having kisam-Rasta through Govt. Plot No. 823 having kisam Pathar Chathan and plot No. 986 having kisam Sarad-3.
- Distance from water body is Bajabati Pond which is 520 Mtrs away from the proposed site.
- NOC from Pakhara Grama Panchayat vide letter No-167 dated-08.07.2024 is enclosed herewith.
- Distance from Agriculture land is at a distance of 600 Mtrs from the proposed site.
- The crusher unit does not come under any foot hill or near quarry area.
- Distance from Phase-II Strategic Petroleum Reserve (SPRS)is to be created in underground storage caverns at village Dankari under Dharmasala Tahasil more than 12 Km from the site.
- The applicant of M/s Gayatri Stone Crusher is a lessee itself of BSQ no-06 of Bajabati.
- No, as there is no crusher unit is exists till date.
- Yes. proposed crusher unit is adjacent to foot hill of Bajabati quarry lease area.

The proposed site confirms the sitting criteria fixed by Govt in Forest & Environment Deptt. in their letter No 18226/ F&E dt. 6.8.2010.

Collector & District Magistrate,
Jajpur

True copy

Signature
12.8.24
Dharmasala

True copy attached



OFFICE OF THE COLLECTOR & DISTRICT MAGISTRATE, JAJPUR
(Revenue Section)

Letter No. 12319

Date 07.10.2024

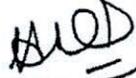
CERTIFICATE ON TRANSFER OF SITTING CRITERIA FOR ESTABLISHMENT OF STONE

CRUSHER UNIT.

This is to certify that the Certificate on Sitting Criteria for Establishment of Stone Crusher Unit granted in favour of Sri Samarendra Nayak, S/o- Prafulla Chandra Nayak, Prop- M/s. Gayatri Stone Crusher, At- Bajabati, District- Jajpur is hereby temporarily transferred for period of Three years or completion of the project which ever is earlier in favour of M/s. Agarwal Infrabuild Private Limited (Project Proponent), 1st Floor, V.R. Plaza, Link Road, Bilaspur, Chhattisgarh- 495001, Email: agarwalinfrabuild@rediffmail.com for three years or completion of the project which ever is earlier as he has taken the schedule land on lease from the recorded tenant M/s. Gayatri Stone Crusher marfat Sri Samarendra Nayak, S/o- Prafulla Chandra Nayak of Village- Bajabati- where the crusher will be established. The terms and conditions made vide letter No. 8916 dt. 09.08.2024 remained unchanged.

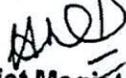
Land Schedule

Mouza	Khata No.	Plot No.	Area in AC	Kisam	Record Tenant
Bajabati	210/36	984	Ac. 0.33.500 bk	Gharabari	Samarendra Nayak, S/o- Prafulla Chandra Nayak by Caste- KHANDAYAT
		985	Ac. 0.21.500 bk	Gharabari	
		Total	Ac. 0.550		


Collector & District Magistrate
Jajpur

Memo No 12320 Rev/ Dt 07.10.2024

Copy to m/s. Agarwal Infrabuild Private Limited, 1st Floor, V.R. Plaza, Link Road, Bilaspur, Chhattisgarh- 495001, Email: agarwalinfrabuild@rediffmail.com for information. He is instructed to obey the following rules for setting up and operationalization of the aforesaid crusher unit, as per letter no. 13559 R&DM/dt. 13.04.2018 of Joint Secretary to Govt. R & DM Department (1) Maintain an input and output register with details of quantity and sources from which the materials have been procured with y-pass details.(2)The Crusher Units shall install CCTV cameras. (3) The Crusher units shall furnish monthly reports on input and output to Tahasildar.


Collector & District Magistrate
Jajpur

Tom copy


Tahasildar
25.2.26
pharmas

-9-

Memo No 12321 Rev/ Dt. 07.10.2024

Copy to Sri Samarendra Nayak, S/o- Prafulla Chandra Nayak, Prop- M/s. Gayatri Stone Crusher, At- Bajabati, District- Jajpur for information and necessary action with reference to this office Memo No. 8917 dt. 09.08.2024.

MOD
Collector & District Magistrate
Jajpur

Memo No 12322 Rev/ Dt. 07.10.2024

Copy to the Member Secretary, State Pollution Control Board, Orissa Paribesh Bhawan, 118 Nilakantha Nagar, Unit-VIII, Bhubaneswar-751012 / Regional Officer, OSPCB, 586 Surya Vihar, Link Road, Cuttack-12 / Regional Officer S.P.C.B, Kalinganagar, Pankapal, Jajpur Road for information and necessary action with reference to this office Memo No. 8918 dt. 09.08.2024.

MOD
Collector & District Magistrate
Jajpur

Memo No 12323 Rev/ Dt. 07.10.2024

Copy forwarded to the General Manager D.I.C, Jagatpur / RIC, Kalinganagar, Jajpur/ Executive Engineer, Division, (NESCO) Kuakhia / Chief Inspector of Factories & Broilers, Orissa Bhubaneswar for information and necessary action with reference to this office Memo No. 8918 dt. 09.08.2024.

MOD
Collector & District Magistrate
Jajpur

Memo No 12324 Rev/ Dt. 07.10.2024

Copy forwarded to the Tahasildar Dharmasala for information and necessary action with reference to this office memo no.8920 dt 09.08.2024. He is requested to follow the above instruction for the said Stone Crusher Unit as per rule.

MOD
Collector & District Magistrate
Jajpur

Tom copy

Arif
25/2/26
Dharmasala

~~X~~

Annexure-B
156

OFFICE OF THE TAHASILDAR, DHARMASALA

Tel:-06725-273036 Web:- tdrdharmasala.in Email:-tdrdharmasala@gmail.com

Letter No. 9292 Date 15.12.2025

To

The Revenue Inspector, Nakpol

Sub: Inquiry and submission of detailed report.

Sir,

It is hereby informed to you that Smt Urvashi Jena has filed an O.A No.191/EZ/2025, in this regards in order to comply the order dtd.04.11.2025. You are hereby directed to inquire into the following matters and submit a detailed report:

1. Verify the land schedule and ascertain whether the *kisam* (classification) of the land has been changed to **Karakhana** or not.
2. Examine whether any green belt has been developed surrounding the crusher unit.
3. Assess whether any pollutants are being emitted from the crusher unit and whether such emissions have caused damage to crops in the nearby fields.
4. Determine the radial distance from the nearest habitation/village.
5. Determine the radial distance from the nearest institution, i.e., Temple, School, Anganwadi Centre (AWC), etc.

You are therefore instructed to conduct the inquiry and submit the report within **two (2) days positively** for taking further action at this end.

Yours faithfully


Tahasildar, Dharmasala

Memo No 9293 /Date 16.12.2025

Copy submitted to D.D, Mines, Jajpur for favour of kind information and necessary action.


Tahasildar, Dharmasala

True copy
attached

25.2.26

- ✕ -

1. Kisam of the Land

- The *kisam* of the above-mentioned land has been converted to Gharabari vide OLR U/S 8(A) Case No. 1380/2024. As per the local enquiry, it is ascertained that the said land is presently being used for industrial purposes, namely, the establishment of a **Crusher Unit** over the suit land.
2. As revealed during the local enquiry, the crusher unit has not maintained the prescribed green belt surrounding the unit as per the guidelines framed by the Forest & Environment Department.
 3. It is observed that pollutants in the form of dust particles are being emitted from the crusher unit. The nearest agricultural land at Village Bajabati is situated at an approximate distance of 450 meters from the crusher unit.
 4. During the course of the local enquiry, no grievance or complaint was raised by any local resident regarding any adverse impact on their crop fields due to the emission of dust particles from the crusher unit.
 5. The nearest habitation, Village Bajabati, is located at an approximate distance of 510 meters, while Village Thanual (Kantamalia) is situated approximately 700 meters away from the crusher unit.
 6. The nearest village road, namely Kanhupur-Bajabati RD Road, located at Village Jhadasohal (Kanhupur Chhaka), is situated at a distance of more than **520 meters**. Further, Kanhupur-Bhubanpur RD Road is more than **550 meters**, Nakpol-Mandia R&B Road is more than **380 meters**, and Kanhupur-Bajabati-Jhadasohal Road is more than **520 meters** away from the proposed site.
 7. The nearest water body is located at **Village Bajabati**, at a distance of more than **460 meters** from the proposed site.
 8. The nearest religious places include Baba Goudabudha Temple at Village Bajabati, situated at a distance of more than 450 meters, and Maa Tarini Temple at Village Kanhupur, located more than 550 meters away from the proposed site.

True copy
attested by 
25.2.26

- ~~3~~
9. The nearest Anganwadi (AWC) Centre is located at Village Bajabati at an approximate distance of 580 meters, and the nearest educational institution, Bajabati Khunta Project Primary School, is situated at an approximate distance of 600 meters from the proposed site.
10. It is revealed that the Bajabati Black stone quarry No.3 is approximately 25 meters away from crusher unit ,B.S.Q No-5 is approximately 40 meters away from crusher unit and B.S.Q No-6 is approximately 350 meters away from the established crusher unit .

This is submitted for favour of your kind information and necessary action.

Yours faithfully


7/12/26
Revenue Inspector
~~Revenue Inspector~~
Nakpol Circle

True copy
attested 
25.2.26

X-



ଓଡ଼ିଶା ODISHA

RENEWAL OF LEASE DEED AGREEMENT

This Renewal Lease Agreement is made at Bhubaneswar, Odisha
on this day of 29 Day of August 2025
Between

1. **Mr. Samarendra Nayak**, aged about 51 years, S/o Prafula Chandra Nayak, Address- At/Po- Thanuala, P.s- Dharmasala, Dist- Jajpur, State- Odisha - 755024, Adhar Card No - 612162687710, Pan Card No- AEUPN2718N Mobile No- 9438618384 original Licensor. Hereinafter collectively called as the "Lessor" (Which expression shall unless it is repugnant to the context or meaning thereof be deemed to include his successor and assigns) on this First part.

And

M/s **Agrawal Infrabuild Pvt. Ltd.**, is 3rd Party, herein after referred to as AIPL (A Company No U45203CT2006PT018386 incorporated under the company's Act, 1956 and having it's Registered office at 1st floor, V.R Plaza, Link Road, Dist - Bilaspur, Chatishgarh-495001, and RO office at 4th floor, Nayan Tower Building, Khandagiri, Bhubaneswar-751030, India represent representative **Mr. Pabitra Balabantaray**, Liasoning Officer is herein after called as the "Lessee" (Which expression shall unless it is repugnant to the context or meaning thereof be deemed to include its successor and assigns) on the Second part.

This Agreement refers to the Lease Agreement Dated: 1st September, 2024.

Samarendra Nayak

*True copy
attest by*
[Signature]
35.2.26
Tahasildar
Dharmasala

5) The Lessor has agreed to pay the rent amount of the land to the accounts mentioned below.

Particulars	Details
Name :	Samarendra Nayak
A/c No :	34958336531
IFSC Code :	SBIN0012054
Bank :	State Bank of India
Branch :	Jaraka

6) The renewed lease period starts from **1st September 2025** and the Lessee will continue the possession of the above said land. Except Lessor other Relatives, family and friends will not be entertained during the execution of this agreement. Any obstruction caused to Lessee by a friend/family of Lessor will attract legal action. The Lessor has confirmed that during the course of execution for this agreement and in future they will not raise any complaint towards Lessee.

~~7) The Lessor shall have no personal interest with the project executed by Lessee.~~

8) The Lessee will after the completion of the agreement hand over the said land to the Lessor as on the basis at the time of the agreement. The Lessor will not demand any amount towards restoration of land.

9) The Lessee will use the land on lease basis for the execution of the project and will not sub-let the above said land and building to any other party on lease basis.

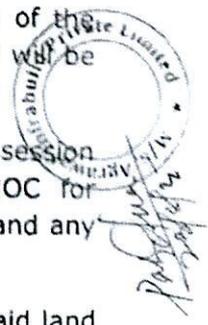
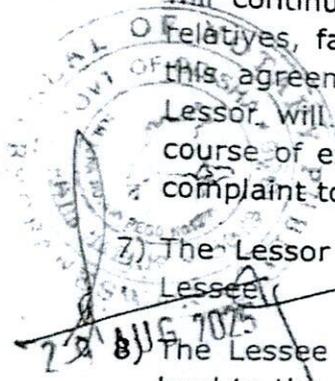
10) The Lessor will not create any disturbance during the operation of the agreement or for extension of the agreement. If anybody does, they will be liable for punishment under the jurisdiction of high court Odisha.

11) The Lessor will ensure that there is no obstruction during the possession of the land by Lessee. The Lessor will provide all required NOC for establishment of camp, plant and machinery from gram-panchayat and any other local bodies.

12) The Lessor has given the land for the usage of Lessee, for the said land Lessor will not claim on account of damage of trees, crops and vegetation.

13) The Lessee will dismantle and demobilise the establishment made to the above said land, at the time of handing over of the possession to Lessor agrees without creating any obstruction.

Samarendra Nayak



True copy attached
Dharmasiddhar
25.2.26

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- 14) All matters pertaining to this agreement (including its interpretation, application, validity, performance and breach) shall be governed by and construed by jurisdiction of the High Courts of Odisha.
- 15) If Lessor wants to enter the rented premises for the inspection of his land needs to seek permission from the Higher Authority in writing.
- 16) In case the Lessor is willing to sell his land during the agreement period. Lessor will have to bear the cost of demobilisation of the establishment made by Lessee on their land and building, and the cost for reestablishment.
- 17) All communications/correspondence related to this agreement shall be done in English language only.
- 18) This lease agreement shall not be modified in any way except amendment made in writing by all the parties.

Schedule Land:

Land Area is 0.55 Acres near to Petrol Pump station at Bajuabti Village, RI-Nakpole, Tahasil Dharmasala, Dist. Jajapur, State Odisha.

In witness whereof the parties hereto have executed these presents in the presence of witnesses and shall be binding to all concern.

Signed, Sealed and Delivered
By the named owner/ Lessor

Samarendra Nayak
1. Samarendra Nayak

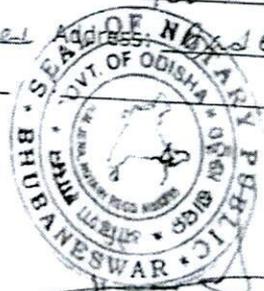
Signed Sealed and Received
M/s Agrawal Infrabuild Pvt. Ltd.
Through its duly authorised Signatory

Mr. Pabitra Babantary
Liasoning Officer



Witness: In presence of

1) Name: *Manoj Kumar* 2) Name: *Kishore Kumar Jaiswal*
Address: *Haripur, Dist. Jajapur*
Jajapur, Odisha



MOHAN JAI
NOTARY PUBLIC
Govt of Orissa, Regd. - 13888
LPS-84, Bhubaneswar
Bhubaneswar-751002
Ph.: 2582479, 9837477282

29 AUG 2025

True copy attached

Tahsil Dhamasala
25.2.26



X-8-

Annexure - D 164

OFFICE OF THE TAHASILDAR, DHARMASALA

Tel:-06725-273036 Web:- tdrdharmasala.in Email:-tdrdharmasala@gmail.com

Letter No. 9303 Date 15.12.2025

To
The Managing Director
Agrawal Infrabuild Private Ltd.

Sub: To Provide the necessary documents mentioned in letter below.

Ref: O.A. Case No. 191/2025/EZ filed by Urvashi Jena vs. State.

Sir,

With reference to the subject and case cited above, I am to state that an application has been filed before the Hon'ble National Green Tribunal, Eastern Zone, Kolkata, against the Crusher Unit presently being operated by you at Bajabati.

In order to comply with the directions of the Hon'ble NGT, you are hereby requested to submit the following documents in respect of the Crusher Unit at Bajabati (B.S.Q. No.-6):

1. Environmental Clearance (EC);
2. Consent to Operate (CTO); and Consent of Established(CTE)
3. A declaration regarding the operational status of pollution control systems, clearly stating whether the same are functioning properly and in operational condition.
4. Land lease agreement with the land owner
5. Agreement to receive Black Stone from the lease holder .

You are therefore requested to submit the above-mentioned documents along with your declaration **within two (02) days positively** from the date of receipt of this letter. for taking further necessary action at this end.

Yours faithfully,

[Signature]
15/12/25
Tahasildar, Dharmasala
Tahasildar
Dharmasala

Memo No. 9304 Date 15.12.2025

Copy submitted to the Collector & District Magistrate, Jajpur for favour of kind information and necessary action.

[Signature]
15/12/25
Tahasildar, Dharmasala
Tahasildar
Dharmasala

Memo No.9305 Date: 15.12.2025

Copy submitted to the Regional Officer, SPCB, Kalinganagar, Jajpur for favour of kind information and necessary action.

[Signature]
15/12/25
Tahasildar, Dharmasala
Tahasildar
Dharmasala

True copy
attested
[Signature]
15/12/25
Tahasildar
Dharmasala



GOVERNMENT OF ODISHA
OFFICE OF THE DEPUTY DIRECTOR OF MINES
JAJPUR CIRCLE, JAJPUR
E - mail: ddmjajpur.mm@od.gov.in

Letter No 7325 / M.M, Jajpur, Dt 03.12.2025

To

Sashank Agrawal, Authorised Signatory
M/s. Agrawal Infrabuild Private Limited,
3rd Floor, Nayan Tower, Near Khandagiri Square, Bhubaneswar.
E-Mail : liasoning@agrawalinfrabuild.com

Sub: Show-Cause Notice for over-extraction of black stone from Bajabati BSQ No.3.

Sir,

With reference to the subject cited above, this is to inform you that, the assessment conducted on 06.11.2025 w.r.t Bajabati BSQ No.3 reveals over-extraction of **32961.582 Cu m of black stone** from the said quarry which includes extraction in the mining restricted areas during the period from 25.09.2024 till the date of survey i.e. 06.11.2025 against the permitted quantity, which is a clear violation of conditions stipulated under Quarry Permit, Mining Plan, Environmental Clearance and OMMC Rules, 2016 & Amendments thereof.

In view of the above violations, you hereby are directed to show-cause within three days of receipt of this letter as to why action as deem proper under OMMC Rules, 2016 & Amendments thereof shall not be taken against you including imposition of penalty as calculated below;

Sl No.	Dues imposed	Amount to be deposited	Account No./Head of Account
01	Royalty @ 130/- per Cu m	Rs.42,85,006/-	0853-00-107-0217-02266-954 Minor minerals-Stone-Collection of Royalty
02	Addl. Charge @ 295/- per Cu m	Rs.97,23,667/-	
03	DMF 30% of royalty	Rs.12,85,502/-	Ac. No.35618440771, SBI, IFSC CODE-0012064, Beneficiary Name-Collector, Jajpur
04	EMF 5% of royalty	Rs.2,14,251/-	Ac. No.06640100956287, IFSC Code-UCBA0000664, UCO Bank, Branch-Govt. Secretariate, Customer Name-Odisha Env Management Trust (OMEF)
05	Penalty	Rs.5,00,000/-	0853-00-800-0097-02082-000-Misc receipt under mining
Total =			Rs.1,60,08,426/-

Yours faithfully,

12/12/25

Mining Officer (I/C), Jajpur.

Tom COPY

25.12.26
Dharmasala

Memo No. 7326, M.M, Jajpur, Date. 03.12.2025
Copy submitted to the Deputy Director of Mines, Jajpur Circle, Jajpur for favour of kind information.

Mining Officer (I/C), Jajpur.

[Handwritten signature]
03.12.25

Memo No. 7327, M.M, Jajpur, Date. 03.12.2025
Copy submitted to the Project Director, NHAI, Chandikhole for favour of kind information.

Mining Officer (I/C), Jajpur.

[Handwritten signature]
03.12.25

Memo No. 7328, M.M, Jajpur, Date. 03.12.2025
Copy submitted to the Director of Minor Minerals, Odisha for favour of kind information.

Mining Officer (I/C), Jajpur.

[Handwritten signature]
03.12.25

True copy

[Handwritten signature]

25.2.26

Tahasildar
Dharmasala



Via E-mail

GOVERNMENT OF ODISHA
OFFICE OF THE DEPUTY DIRECTOR OF MINES
JAJPUR CIRCLE, JAJPUR
 E - mail: ddmjajpur.mm@od.gov.in

Letter No 7329 / M.M, Jajpur, Dt 03.12.2025

To

Sashank Agrawal, Authorised Signatory
 M/s. Agrawal Infrabuild Private Limited,
 3rd Floor, Nayan Tower, Near Khandagiri Square, Bhubaneswar.
 E-Mail : liasoning@agrawalinfrabuild.com

Sub: Show-Cause Notice for over-extraction of black stone from Bajabati BSQ No.5.

Sir.

With reference to the subject cited above, this is to inform you that, the assessment conducted on 06.11.2025 w.r.t Bajabati BSQ No.5 reveals over-extraction of **10382.903 Cu m of black stone** from the said quarry which includes extraction in the mining restricted areas during the period from 25.09.2024 till the date of survey i.e. 06.11.2025 against the permitted quantity, which is a clear violation of conditions stipulated under Quarry Permit, Mining Plan, Environmental Clearance and OMMC Rules, 2016 & Amendments thereof.

In view of the above violations, you hereby are directed to show-cause within three days of receipt of this letter as to why action as deem proper under OMMC Rules, 2016 & Amendments thereof shall not be taken against you including imposition of penalty as calculated below;

Sl No.	Dues imposed	Amount to be deposited	Account No./Head of Account
01	Royalty @ 130/- per Cu m	Rs.13,49,778/-	0853-00-107-0217-02266-954 Minor minerals-Stone-Collection of Royalty
02	Addl. Charge @ 295/- per Cu m	Rs.30,62,957/-	
03	DMF 30% of royalty	Rs.4,04,934/-	Ac. No.35618440771, SBI, IFSC CODE-0012064, Beneficiary Name-Collector, Jajpur
04	EMF 5% of royalty	Rs.67,489 /-	Ac. No.06640100956287, IFSC Code-UCBA0000664, UCO Bank, Branch-Govt. Secretariate, Customer Name-Odisha Env Management Trust (OMEF)
05	Penalty	Rs.5,00,000/-	0853-00-800-0097-02082-000-Misc receipt under mining
Total =			Rs.53,85,158/-

Yours faithfully,

Mining Officer (I/C), Jajpur.

To m copy
 25/12/25
 Tahasildar
 Garmasala

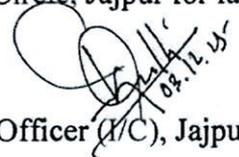
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Via E-mail

168

Memo No. 7330, M.M, Jajpur, Date. 03.12.2025

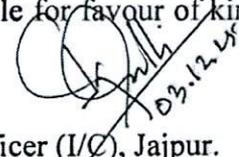
Copy submitted to the Deputy Director of Mines, Jajpur Circle, Jajpur for favour of kind information.



Mining Officer (I/C), Jajpur.

Memo No. 7331, M.M, Jajpur, Date. 03-12-2025

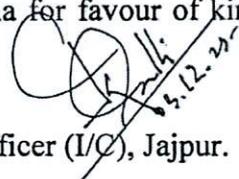
Copy submitted to the Project Director, NHAI, Chandikhole for favour of kind information.



Mining Officer (I/C), Jajpur.

Memo No. 7332, M.M, Jajpur, Date. 03.12.2025

Copy submitted to the Director of Minor Minerals, Odisha for favour of kind information.



Mining Officer (I/C), Jajpur.

True copy


25.2.26
Tahasildar
masala



GOVERNMENT OF ODISHA
OFFICE OF THE DEPUTY DIRECTOR OF MINES
JAJPUR CIRCLE, JAJPUR

E- mail: ddmjajpur.mm@od.gov.in

Letter No. 7567 /MM, Jajpur/ Date 17.12.2025

To

Mr. Shashank Agrawal, Authorised Signatory,
M/s.Agrawal Infrabuild Pvt. Ltd.,
3rd Floor, Nayan Tower, Near Khandagiri Square, Bhubaneswar,
E-mail: liasoning@agrawalinfrabuild.com

Sub: Imposition of penalty for over-extraction of 10382.903 Cu m of black stone from Bajabati BSQ No.5.

Ref: This office Show-Cause Notice No.7329, dated 03.12.2025.

Sir,

With reference to the subject cited above, I am to say that, you were directed vide this office letter under reference to show-cause within three (3) days of receipt of this letter as to why action as deemed proper under OMMC Rules, 2016 and Amendments thereof shall not be taken against you including imposition of penalty of Rs.53,85,158/- for over-extraction of 10382.903 Cu m of black stone from Bajabati BSQ No.5. However, no any response received yet till date w.r.t the show cause notice.

Hence, an amount of Rs.53,85,158/- as calculated in the show-cause notice for over-extraction of 10382.903 Cu m of black stone from Bajabati BSQ No.5 is hereby imposed on you with a direction to deposit the same within 7 days of receipt of this letter.

Further, the Quarry Permit No.14/2025, dated 29.10.2025 issued in your favour w.r.t Bajabati BSQ No.05 is hereby put on hold till disposal of the O.A No.11/2025/EZ by the Hon'ble NGT. Hence, you are directed to halt any kind of mining activities and transportation of minor minerals with immediate effect and evacuate the machinery/vehicles from the quarry within three days from receipt of this letter.
N.B: The Bajabati BSQ No.5 is handed over to your custody until further communication at this end

Yours faithfully,


Mining Officer (I/C), Jajpur.

Memo No. 7568, M.M, Jajpur, Date. 17.12.2025
Copy submitted to the Deputy Director of Mines, Jajpur Circle, Jajpur for information.


Mining Officer (I/C), Jajpur.

TOM COPY


Mr. S. S. Masaria

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Memo No. 7569, M.M, Jajpur, Date. 17.12.2025 /
Copy to the Tahasildar, Dharmasala for information & necessary action.

Memo No. 7570, M.M, Jajpur, Date. 17.12.2025 /
Copy to the IIC, Dharmasala for information & necessary action.

Memo No. 7571, M.M, Jajpur, Date. 17.12.2025 /
Copy submitted to the Member Secretary, SEIAA, Odisha for information and necessary action.

Memo No. 7572, M.M, Jajpur, Date. 17.12.2025 /
Copy submitted to the Regional Officer, SPCB, Kalinganagar Jajpur for information and necessary action.

Memo No. 7573, M.M, Jajpur, Date. 17.12.2025 /
Copy submitted to the DFO, Cuttack Forest Division for information.

Memo No. 7574, M.M, Jajpur, Date. 17.12.2025 /
Copy submitted to the Superintendent of Polce, Jajpur for information.

Memo No. 7575, M.M, Jajpur, Date. 17.12.2025 /
Copy submitted to the Collector & District Magistrate, Jajpur for information.

Memo No. 7576, M.M, Jajpur, Date. 17.12.2025 /
Copy submitted to the Director of Minor Minerals, Odisha for information.

Mining Officer (I/C), Jajpur.

True copy

[Signature]
35.2.26
Tahasildar
Dharmasala



- 4X -

GOVERNMENT OF ODISHA
OFFICE OF THE DEPUTY DIRECTOR OF MINES
JAJPUR CIRCLE, JAJPUR

E-mail: ddmjajpur.mm@od.gov.in

Letter No. 7557 /MM, Jajpur/ Date 17.12.2025

To

Mr. Shashank Agrawal, Authorised Signatory,
M/s.Agrawal Infrabuild Pvt. Ltd.,
3rd Floor, Nayan Tower, Near Khandagiri Square, Bhubaneswar,
E-mail: liasoning@agravalinfrabuild.com

Sub: Imposition of penalty for over-extraction of 32961.582 Cu m of black stone from Bajabati BSQ No.3.

Ref: This office Show-Cause Notice No.7325, dated 03.12.2025.

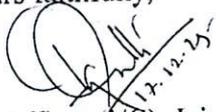
Sir,

With reference to the subject cited above, I am to say that, you were directed vide this office letter under reference to show-cause within three (3) days of receipt of this letter as to why action as deemed proper under OMMC Rules, 2016 and Amendments thereof shall not be taken against you including imposition of penalty of **Rs.1,60,08,426/-** for over-extraction of **32961.582 Cu m** of black stone from Bajabati BSQ No.3. However, no any response received yet till date w.r.t the show cause notice.

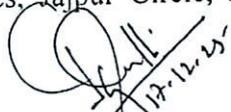
Hence, an amount of **Rs.1,60,08,426/-** as calculated in the show-cause notice for over-extraction of **32961.582 Cu m** of black stone from Bajabati BSQ No.3 is hereby imposed on you with a direction to deposit the same within 7 days of receipt of this letter.

Further, the Quarry Permit No.13/2025, dated 29.10.2025 issued in your favour w.r.t Bajabati BSQ No.03 is hereby put on hold till disposal of the O.A No.11/2025/EZ by the Hon'ble NGT. Hence, you are directed to halt any kind of mining activities and transportation of minor minerals with immediate effect and evacuate the machinery/vehicles from the quarry within three days from receipt of this letter.
N.B: The Bajabati BSQ No.3 is handed over to your custody until further communication at this end

Yours faithfully,


Mining Officer (I/C), Jajpur.

Memo No. 7558, M.M, Jajpur, Date. 17.12.2025
Copy submitted to the Deputy Director of Mines, Jajpur Circle, Jajpur for information.


Mining Officer (I/C), Jajpur.

True copy

25.12.25
Charmasala

Memo No. 7559, M.M, Jajpur, Date. 17.12.2025 /
Copy to the Tahasildar, Dharmasala for information & necessary action.

Mining Officer (I/C), Jajpur.

Memo No. 7560, M.M, Jajpur, Date. 17.12.2025 /
Copy to the IIC, Dharmasala for information & necessary action.

Mining Officer (I/C), Jajpur.

Memo No. 7561, M.M, Jajpur, Date. 17.12.2025 /
Copy submitted to the Member Secretary, SEIAA, Odisha for information and necessary action.

Mining Officer (I/C), Jajpur.

Memo No. 7562, M.M, Jajpur, Date. 17.12.2025 /
Copy submitted to the Regional Officer, SPCB, Kalinganagar Jajpur for information and necessary action.

Mining Officer (I/C), Jajpur.

Memo No. 7563, M.M, Jajpur, Date. 17.12.2025 /
Copy submitted to the DFO, Cuttack Forest Division for information.

Mining Officer (I/C), Jajpur.

Memo No. 7564, M.M, Jajpur, Date. 17.12.2025 /
Copy submitted to the Superintendent of Polce, Jajpur for information.

Mining Officer (I/C), Jajpur.

Memo No. 7565, M.M, Jajpur, Date. 17.12.2025 /
Copy submitted to the Collector & District Magistrate, Jajpur for information.

Mining Officer (I/C), Jajpur.

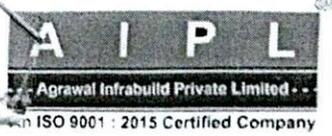
Memo No. 7566, M.M, Jajpur, Date. 17.12.2025 /
Copy submitted to the Director of Minor Minerals, Odisha for information.

Mining Officer (I/C), Jajpur.

True copy

[Signature]
25.2.26

Tahasildar
Dharmasala



Agrawal Infrabuild Private Limited
E-Mail: info@agravalinfrabuild.com, Website: www.agrawalinfrabuild.com
GIN: U45203CT2006PTC018386

Date: 15-11-2025

ENVIRONMENTAL STATEMENTS

FORM-V
(See Rule 14)

The Ministry of Environment & Forest vide its notification dated March, 1992 directed all industries which need to have consent under Water (Prevention & Control of Pollution) 1974 and Air (Prevention & Control of Pollution) 1981 to file the Environmental statement every year. This is to be filed for the period ending March by September every year. The format for the same is as follows:

Environmental Statement for the financial year ending 2024-25 & 2025-26

PART-A

- (i) **Name and address of the owner / occupier of the industry operation or process :**
M/s. Agrawal Infrabuild Pvt Ltd.
Mr. Shashank Agrawal
At Mouza- Bajabati, (Over Plot No. 984 & 985 of Khata No. 210/36 over an area of 0.55 Acre), Po- Thanual, Ps- Dharamshala, Dist.- Jajpur, Odisha.
- (ii) **Industry category Primary - (STC code) Secondary - (SIC Code) -**
- (iii) **Production capacity - Units. : 30,000 MT / Per Month**
- (iv) **Year of establishment: 2024**
- (v) **Date of the last environmental statement submitted: 03.05.2025.**

PART-B Water and Raw Material Consumption

- (i) Water consumption m³/d
Process - NA
Dust Suppression: 2000 Letter/Day
Cooling - NA
Domestic- 2 m³ /d

We Support Make in India & Swachh Bharat Abhiyan



Head Office: 2nd Floor, AIPL Tower,
Link Road, CMD Chowk,
Bilaspur (C G) 495 001
Telefax: 07752 - 414453, 225225
GSTIN: 22AAFCA6636C1Z5

Regional Office: 3rd Floor, Nayan Tower,
Near Khandagiri Square, Khandagiri,
Bhubaneswar, Khordha, Odisha - 751030
GSTIN: 21AAFCA6636C1Z7



Three copy attached
DyC
Tahasildar
Dharmasala
25-2-26



~~48~~
Agrawal Infrabuild Private Limited
 E-Mail: info@agrawalinfrabuild.com, Website: www.agrawalinfrabuild.com
 CIN: U45203CT2006PTC018386

An ISO 9001 : 2015 Certified
174
 PART-HA7 (A)

Name of Product	Process water consumption per unit of product output		
	During the previous financial year -2024-25	During the current financial year-2025-26	
(i)	2	3	
(1) Dust Suppression - 600 m3		Dust Suppression - 400 m3	
(2) Domestic- 624 m3		Domestic- 380 m3	
(ii)	Raw material consumption		
Name of raw material	Name of Products	Consumption of Raw material per unit of output	
Boulder	Stone Crusher	During the previous financial year	During the current financial year
		24545 Cum.	43932 Cum.

polluting industries may use codes if disclosing details of raw material would violate contractual obligations, otherwise all industries have to name the raw material used.

ART-C

discharged to the environment / unit of output specified if the consent was issued.

Pollutants	Quantity of pollutants discharged (mass/day)	Concentration of pollutions in discharges (mass / volume)	Precentage of variation from prescribed standards with
a) Water			
b) Air			

We Support Make in India & Swachh Bharat Abhiyan

Head Office: 2nd Floor, AIPL Tower, Link Road, CMD Chowk, Bilaspur (C.G.) 495 001
 Telefax: 07752 - 414453, 225225
 GSTIN: 22AAFCA6636C1Z5

Regional Office: 3rd Floor, Nayan Tower, Near Khandagiri Square, Khandagiri, Bhubaneshwar, Khordha, Odisha - 751030
 GSTIN: 21AAFCA6636C1Z7



Take copy attached
 MIC
 25/2/26
 masala

A I P L

Agrawal Infrabuild Private Limited
An ISO 9001 : 2015 Certified Company~~48~~
Agrawal Infrabuild Private Limited

E-Mail: info@agrawalinfrabuild.com, Website: www.agrawalinfrabuild.com

CIN: U45203CT2006PTC018386

PART-D**HAZARDOUS WASTAGES**

(As specified under Hazardous Wastes / Management and handling Rules, 1989)

Hazardous Waste	Total Quantity (Kg)	
	During the previous financial year	During the current financial year
(a) From process	NA	NA
(b) From pollution control facilities	NA	NA

PART-E**Solid Waste**

		Total Quantity	
		During the previous financial year	During the current financial year
(a)	From process		
(b)	From pollution control facility		
(c)	(1) Quantity recycled or re-utilized within the unit		
	(2) Sold		
	(3) Disposed		

We Support Make in India & Swachh Bharat Abhiyan



Head Office: 2nd Floor, AIPL Tower,
Link Road, CMD Chowk,
Bilaspur (C.G.) 495 001
Telefax: 07752 - 414453, 225225
GSTIN: 22AAFCA6636C1Z5

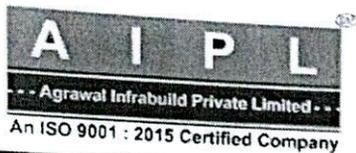
Regional Office: 3rd Floor, Nayan Tower,
Near Khandagiri Square, Khandagiri,
Bhubaneswar, Khordha, Odisha - 751030
GSTIN: 21AAFCA6636C1Z7



True copy attached

Chic
25.2.22
Tahasildar
Bharmasala

- 50 -



Agrawal Infrabuild Private Limited

E-Mail: info@agrawalinfrabuild.com, Website: www.agrawalinfrabuild.com
CIN: U45203CT2006PTC018386

PART-F

Please specify the characterization (in terms of composition and quantum) of hazardous as well as solid wastes and indicate disposal practice adopted for both the categories of wastes.

PART-G

In respect of the pollution abatement measures taken up on conservation of natural resources and on the cost of production.

PART-H

Additional measures/investment proposal for environment protection including abatement of pollution prevention of pollution.

PART-I

Any other particular for improving the quality of the environment.

- (1) Plantation has been carried out around the Unit Premises.
- (2) Regular Dust Suppression is carried out on the Haul road & Unit Premises.

Thanks & Regards
For M/s. Agrawal Infrabuild Pvt. Ltd.

Shashank Agrawal
(Authorized Signatory)

True copy attached

Shashank
Taha
25/2/26
Pharmasala